

of this quantity, a quantity of 1224 tonnes has been segregated till Oct '77 as damaged and unfit for human consumption. The Haryana Govt has reported damage to the extent of 199 tonnes costing Rs 25 lakhs. Punjab and Rajasthan Governments have reported that there was no damage to stocks held by them.

**भूमि सुधार सम्बन्धी कानूनों पर पुनः विचार**

1176. श्री रामजी लाल सुमन .

क्या कृषि और सिंचाई मंत्री यह बतान की कृपा करेंगे कि

(क) क्या सरकार वतमान भूमि सुधार सबंधी कानूनों पर पुन नया मित्र म विचार कर रही है, और

(ख) क्या सरकार को जानकारी है कि जमीनदारी प्रथा समाप्त कर दिया जान के बाद भी राजाजी में पट्टे के दिनों के नचे बडे जमीनदार अनधिकृत रूप म भूमि हथियाए हए है ?

कृषि और सिंचाई मन्त्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह) . (क) जी नहीं ।

(ख) भारत सरकार के पास ऐसी कोई जानकारी नहीं है । भूमि सुधार - राज्य सरकारों का विषय है जिन्हे कहा गया है कि भूमि सुधार उपायों को कारगर रूप से कार्यरूप देने की नितान्त आवश्यकता है ।

**Ship Demurrage Paid by FCI for Detention of Ship in Marmugao Port**

1177 SHRI BAPUSAHEB PARULKAR Will the Minister of AGRICULTURE AND IRRIGATION be pleased to refer to reply given to Unstarred Question No 3759 on 18th July, 1977 regarding ship demurrage paid by FCI for detention of ship in Marmugao Port and state

(a) whether District Manager, FCI, Poona issued notice on 10th

July, 1975 to Handling and Transport contractor of FCI to make good the loss of Rs 2,37,400/- sustained by FCI by way of ship demurrage ex S S "MILLAN",

(b) the reasons therefor when the vessel Millan incurred no demurrage nor any amount was paid by FCI,

(c) whether this amount was deducted from bills of the contractor, who has given notice for the claim, and

(d) whether Government propose to pay this amount to the contractor and take action against the persons concerned for non payment of dues to the contractor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) and (1) A Show Cause Notice was issued by the District Manager Food Corporation of India to the Handling and Transport contractor to make good the liabilities devolving on him including the anticipated ship demurrage of Rs 237400 in respect of SS "MILLAN". This ship carried a quantity of 8047 MT of fertilisers and was berthed at Marmugao Port. The contractors' labour went on strike on 23-1-1975 without any prior intimation. The clearance operations of the ship were hampered owing to the strike and after discharging a quantity of 3431 MT vessel had to be diverted to Mangalore Port where the balance quantity was discharged. As a precautionary measure the District Manager Food Corporation of India had calculated the demurrage payable owing to detention of the vessel at Marmugao Port due to strike by the contractors' labour for which the responsibility could be on the contractor and had issued a show cause notice to him. The fact that no demurrage was payable could be known only after the discharge operations at Mangalore Port were completed and agreement of the owners of the vessel was obtained. If the discharge operations at